

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, DELHI.

73/14/85  
232

(1)

REGISTRATION NO. 7 OF 1986.

B. K. Dhingra

Applicant

Vs.

Union of India & Others

Respondents.

Coram

Hon'ble Mr. E. P. Mukerji - Member  
Hon'ble Mr. Amarjeet Chaudhary - Member (Judicial)

Present: Shri D.K.Dhingra, Applicant.

3-1-1986

The applicant Shri D.K.Dhingra is present. He avers that he has a two fold grievance. Firstly, the one arising out of two adverse entries given in the ACR's to him in 1973 and 1974 and secondly the one arising out of alleged irregularity committed by the D.P.C. in 1976. He admits that he made representations against the ACR's in 1974 and 1975. These representations according to him were rejected in 1982/1983. He further admits that his representation against the D.P.C. was also rejected in 1976.

We have given careful considerations to the facts of the case and have heard the applicant in person in detail. Since the cause of action arose more than three years before the constitution of the Tribunal and since final orders on the representations were passed by the competent authorities more than one year before the Tribunal assumed jurisdiction, the application is barred by limitation under Section 21 of the Administrative Tribunal Act. In any case since the cause of action arose about 10 years prior to the Tribunal's assumption of jurisdiction we find no case to intervene in the matter. The application is, accordingly, dismissed.

*Amarjeet Chaudhary*  
3-1-86

(AMARJEET CHAUDHARY)  
Member

*S.P. Mukerji*

(S.P. MUKERJI)  
MEMBER

*S.O. Indal D  
6/11*

*Review application  
has been filed*